

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.845/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.12.2013 (Procurers PPA) and Schedule I (VIII) of the Power Purchase Agreement dated 19.12.2013 (PTC PPA) seeking compensation/consequential reliefs on account of occurrence of Change in Law event impacting revenues and costs during operating period.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Power Distribution Corp. Ltd. (TNPDCCL) and Anr.

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, APNRL
Shri Pranav Sachdeva, Advocate, APNRL
Ms. Srishti Khindaria, Advocate, APNRL
Shri Sanyam Jain, Advocate, APNRL
Ms. Khushboo Singhal, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTCIL
Ms. Anusha Nagarajan, Advocate, TNDPCL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned. The learned senior counsel for the Petitioner, while apprising that the Change in Law claim raised in this case has already been settled by the recent decision of the Hon'ble Supreme Court, and the only remaining issue was limitation, prayed for an early listing.

2. In the meantime, the Commission also directed the Respondents to examine and furnish its comments on the computation methodology submitted by the Petitioner in reply to RoP dated 30.10.2025, including the detailed workings of the differential coal cost attributable, along with specific objections, if any, before the next date of the hearing.
3. The Petition will be listed for hearing on **14.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

